

**GOVERNMENT OF INDIA  
FINANCE  
LOK SABHA**

UNSTARRED QUESTION NO:1775  
ANSWERED ON:16.08.2013  
MULTIPLE MORTGAGING OF PROPERTY  
Nahata Smt. P. Jaya Prada;Singh Shri Yashvir

**Will the Minister of FINANCE be pleased to state:**

- (a) the norms for lending and mortgaging of collateral sureties;
- (b) whether the Government has taken note of irregularities in granting of loans by banks on the basis of fake No Objection Certificates (NOCs) for availing loans against the same property as collateral from different banks simultaneously;
- (c) if so, the details thereof, State/UT-wise including Uttar Pradesh indicating the number and details of First Information Reports (FIR) lodged in this regard;
- (d) whether any of the public Sector Banks did not lodge complaints despite detection of such cases recently; and
- (e) if so, the details thereof along with the action taken by the Government in this regard?

**Answer**

The Minister of State in the Ministry of Finance (Shri Namu Narain Meena)

(a)to (d): Various regulatory norms on lending and mortgaging of collateral securities are prescribed by Reserve Bank of India (RBI) to banks and financial institutions from time to time. These norms are available on RBI website [www.rbi.org.in](http://www.rbi.org.in). RBI monitors implementation of these norms in the banks and takes appropriate action in case of their violation. Banks frame their board approved policies in this regard in accordance with the regulatory norms. Banks have an in-built mechanism to prevent / correct irregularity in granting of loans. First Information Reports (FIRs) are lodged by banks in all cases found fit for the purpose.

(e) To prevent frauds in the cases involving multiple lending from different banks on the same immovable property, Government of India has set up a Central Electronic Registry under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (SARFAESI).